

Central Administrative Tribunal
Principal Bench
New Delhi

O.A.No.1025/2016
with
O.A.No.1335/2016

Order Reserved on: 22.12.2016
Order pronounced on 23.12.2016

Hon'ble Shri V. Ajay Kumar, Member (J)
Hon'ble Mrs. Praveen Mahajan, Member (A)

O.A.No.1125/2016

1. Shri Hans Kumar,
S/o Sh. Jai Prakash, age 33 years
R/o House No.B-249
Gali No.13, Tomar Colony
Burari, Near Shani Mandir
Delhi – 110 084. Applicant

(By Advocate: Sh. B.K.Berera)

Versus

1. The Govt. of NCT of Delhi
Through the Chief Secretary
Delhi Secretariat, Players Building
New Delhi.
2. The Secretary
Delhi Subordinate Service Selection Board
Govt. of NCT of Delhi
FC-18, Institutional Area, Karkardoma
Delhi – 110 092.
3. The Secretary
Directorate of Education, Old Sectt.
Govt. of NCT of Delhi
Delhi – 110 054. Respondents

(By Advocate: Shri Amit Anand)

with

O.A.No.1335/2016

1. Ms. Kavita Joshi
 D/o Shiv Charan Singh
 Age 35 years, Post Librarian
 R/o H.No.E-3/66, East Gokalpur,
 Delhi – 110 094. ... Applicant

(By Advocate: Sh. B.K.Berera)

Versus

1. The Govt. of NCT of Delhi
 Through the Chief Secretary
 Delhi Secretariat, Players Building
 New Delhi.

2. The Secretary
 Delhi Subordinate Service Selection Board
 Govt. of NCT of Delhi
 FC-18, Institutional Area, Karkardoma
 Delhi – 110 092.

3. The Secretary
 Directorate of Education, Old Sectt.
 Govt. of NCT of Delhi
 Delhi – 110 054. ... Respondents

(By Advocate: Shri Amit Anand)

O R D E R (Common)

By V. Ajay Kumar, Member (J):

Today, by a separate Order, the OA No.1131/2016 and batch was disposed of as under:

"20. In the circumstances and for parity of reasons, the impugned Orders are set aside, and the OAs are accordingly allowed in terms of the directions issued in OA No.2638/2011 and batch dated 09.01.2012, and the respondents shall consider the cases of the applicants for appointment as Librarians, if they are otherwise eligible. This exercise shall be completed within 90 days from the date of receipt of a copy of this order. No costs."

2. It is submitted by the learned counsel appearing for both sides that the facts and law involved in these OAs are identical to the facts and law in the aforesaid OA No.1131/2016, and that these OAs also can be disposed of in terms of the orders passed in the said OAs.
3. In the circumstances, and in view of the submissions made by both counsel, and for parity of reasons, both the OAs are disposed of in terms of the orders passed in OA No.1131/2016 and batch, decided on 23.12.2016. No costs.

(Praveen Mahajan)
Member (A)

(V. Ajay Kumar)
Member (J)

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